(c) if so, the details and measures taken/considered to be taken by Government to address this problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) The Legislative Department of Ministry of Law and Justice, which is the nodal Department in respect of the Indian Evidence Act, 1872, has reported that at present there is no proposal to amend the Indian Evidence Act, 1872 (1 of 1872). There is no further information available with regard to (b) and (c).

## Upgrading investigative abilities of State police

1026. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government agrees that the increased clamour for CBI probe reflects poorly on the State police force and their investigation methods;
  - (b) if so, what factors have contributed to this situation; and
- (c) whether Government would take up upgradation of the investigative abilities of the State police and bring them at par with the CBI?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The State Governments and Courts, depending upon gravity of cases, hand over certain cases to Central Bureau of Investigation (CBI). Police being State subject, it is the responsibility of the State Governments to provide resources and develop investigative methods.

(c) Modernisation, including upgradation of the investigative abilities, of the State Police is an ongoing process. The Government of India, under the scheme of Modernisation of Police Forces, provide central assistance for modernisation of State police forces and upgradation of State Forensic Science Laboratories. Under the scheme, the State Government prepares State Action Plans, annually, as per the strategic priorities and requirements of the State Police. Further, towards development of capability of State Police Forces, as a part of CCTNS project, the Government of India has launched the Digital Police Portal on 21.08.2017, which provides facility to police officers for the purpose of investigation, policy making, data analytics and research through national database of crime records. Moreover, a sub-scheme of "Assistance to States for Special Projects/programmes for upgrading Police infrastructure [Forensic Laboratories and Institutes and equipment]" with an outlay of ₹ 587 crore has been approved under which projects of police modernisation will

be given Central assistance. So far as forensic science capabilities are concerned, the six Central Forensic Science Laboratories, under Directorate of Forensic Science Services located at Bhopal, Chandigarh, Guwahati, Hyderabad, Kolkata and Pune, *inter alia* provide high quality and on-time forensic services to aid investigation and criminal justice delivery by creating capacity and capability at the central level and providing technical support and assistance to forensic institutions in the States and UTs.

## CVCF under Nirbhaya Scheme

1027. SHRI ANIL DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Central Victim Compensation Fund (CVCF) under the Nirbhaya Scheme is not performing well;
  - (b) if so, reasons therefor;
- (c) how much amount the Centre has disbursed to each of the States to compensate sexual assault victims under the Nirbhaya Fund till date;
- (d) whether the Ministry has asked for any feedback from the States on how they had spent the Nirbhaya Fund; and
  - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (e) Under the Central Victim Compensation Fund (CVCF) scheme, financial assistance of ₹ 200 crore, as a component of Nirbhaya Fund, has been released by the Ministry of Home Affairs to all States/UTs as one time grant in 2016-17 to support their respective Victim Compensation Scheme. The details of Central Victim Compensation Fund (CVCF) scheme are available in the Ministry of Home Affairs' website www.mha.nic. in. A statement showing details of allocation made to different States/UTs under CVCF is given in the Statement-I (See below). Details of minimum amount of compensation prescribed under various categories including sexual assault are given in the Statement-II (See below). The State Governments/UT Administrations have been requested for submission of details of releases of funds made under the CVCF scheme and for furnishing of Utilization Certificate thereof. No State Governments/UT Administrations has informed so far about any problem faced by them in implementing the scheme.